

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH): The Central Government is not giving any loans either direct or through co-operatives to agriculturists. Loan assistance is provided under the Central Sector Schemes through the State Governments to strengthen the resources of the cooperative credit institutions to enable them for expanding their loan operations to farmers.

The rate of interest on such loans to the State Governments is 6/1-2 per cent.

बिहार और मध्य प्रदेश के आदिवासी क्षेत्र में हाकी को प्रोत्साहन

4805. प्रो० अजित कुमार मेहता : क्या खेल मंत्री यह बताने की कृपा करेंगे कि क्या सरकार की बिहार और मध्य प्रदेश के आदिवासी क्षेत्रों में जहाँ बच्चे इस खेल में बचपन से रुचि लेते हैं हाकी को प्रोत्साहित करने की कोई योजना है ताकि वे इस खेल में कुशलता प्राप्त कर सकें ?

संसदीय कार्य, खेल तथा निर्माण और आवास मंत्री (श्री बी. ए. सिंह) : राज्य सरकारों के सहयोग से, एक केन्द्रीय योजना के रूप में, दोहरे उद्देश्य वाली ग्रामीण खेल प्रतियोगिताओं की एक विशिष्ट योजना कार्यान्वित की जा रही है जिसमें राष्ट्रीय खेल संबंधी क्रियाकलापों की मुख्य धारा में सामान्यतः अधिकांश ग्रामीण तथा जनजातीय युवकों को शामिल करना तथा उनमें खेल प्रतिभा का पता लगाना तथा पोषण करना भी शामिल है। ग्रामीण खेल प्रतियोगिता कार्यक्रम में अन्यो साथ-साथ हाकी भी शामिल है।

प्रतिभाशाली जनजातीय हाकी के खिलाड़ियों को भी प्रोत्साहित किया जाता है और भारतीय हाकी संघ द्वारा आयोजित प्रशिक्षण शिविरों में और अधिक प्रशिक्षण के लिए चुना जाता है।

Import of Edible Oil

4806. **SHRI CHINTAMANI JENA:** Will the Minister of **FOOD AND CIVIL SUPPLIES** be pleased to state:

(a) the quantity and detail of the edible oil imported during the years 1980-81, 1981-82 and 1982-83;

(b) the amount involved in each year;

(c) the names of the countries from whom the purchase was made and through which agency;

(d) whether it is a fact that large quantity of oil was spoiled during transportation or in stores; and

(e) how it is being disposed off?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): (a) and (b). A statement is attached.

(c) The names of the countries from which edible oils are normally shipped by the sellers are as follows:

Oil	Country
Soyabean	USA, Brazil and Europe
Rapeseed	Canada and Europe
Palm	Malaysia and Indonesia

The import of edible oil is canalised through the State Trading Corporation of India.

(d) and (e). State Trading Corporation of India has reported this only a marginal quantity of oil get spoiled during transportation or in storage. Even a major portion of this quantity is usable after re-processing. Any residual quantity is disposed off to non edible oil actual users for non edible purposes.

Statement

Financial year	Details of imports (Quantity in lakh MT)			Value (Rs. in crores) Total
	Soyabean Oil	Repested Oil	Palm Oils	
1980-81	5.68	1.55	3.47	10.70
1981-82	5.28	1.23	3.72	10.23
1982-83 (estimated)	3.89	0.79	5.16	9.84

Amount Allocated for Rural Development during 1981-82

4807. PROF. MADHU DANDAVATE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the amount allocated in 1981-82 budget for rural development;

(b) whether these allocations were adequate to meet the requirements of rural development; and

(c) the actual amount spent in 1981-82 on rural development?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA):

(a) to (c). An outlay of Rs. 393.01 crores was provided in the central sector for the schemes of the Ministry of Rural Development for 1981-82, of which an amount of Rs. 383.56 crores has been spent during the year. Keeping in view the overall objective of the Sixth Five Year Plan, various sectoral targets to be achieved and resources available, the funds allocated during the year for the schemes under this Ministry were generally adequate, for achieving the target.

F.C.I. in arrears from Individual Godown Owners

4808. SHRIMATI PRAMILA DANDAVATE: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Food Corporation of India is in arrears

of lakhs of rupees from two godown owners of Assam and other North Eastern States;

(b) whether it is also a fact that individual parties having demanded the rents due, directions were issued by its head office to clear the arrears, and these have been flouted by the Zonal Manager, F.C.I., Calcutta;

(c) if so, what steps are being taken to mitigate the complain's of the owners of the godowns; and

(d) whether a statement on the premises hired by the Food Corporation of India in the North Eastern Region with amounts of rent and compensation claimed by them and amounts and cases settled till now be laid on the Table of the House?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): (a) There are disputed arrear claims of rent between Food Corporation of India and two parties in respect of godowns in North Eastern Region.

(b) and (c) No, Sir. The claims have already been settled to a large extent and the claims for the balance amounts of the parties are being expedited by the Corporation.

(d) A statement indicating private premises hired by the Food Corporation of India in North Eastern Region with amounts of rents etc., is attached.